

In the National Company Law Tribunal, Jaipur

Item No. 01

CP No. (IB)-297/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Mrs. Saroj Gupta

.....Applicant/Petitioners

VS.

M/s Aastha Buildhome Developers Pvt. Ltd.

.....Respondent

Order delivered on 21.11.2019

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER

SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Naresh Kumar Sejvani, Adv.

For Respondent(s) : None-appeared

ORDER

Heard the submissions made by the counsel for the Financial Creditor and perused the paper book. Serve notice on the Corporate Debtor within ten days. Registry may also serve notice on the Corporate Debtor for his presence as well as filing reply in the matter. Post the matter to 12.12.2019.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**